
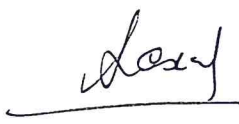


NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 05.07.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/839/ (IB)/2018  
NAME OF THE PETITIONER(S) : I VAX PAPER CHEMICALS LTD  
NAME OF THE RESPONDENT(S) : SREE SAKTHI PAPER MILL LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		<u>REPRESENTATION BY WHOM</u>	
1	ABISITER JENASENAN	Counsel for Applicant	
2	Mr Lakshmi Subramanian	Counsel for Respondents	

**ORDER**

Counsel for both the parties present. Representative for the Corporate Debtor present. It has been submitted by the Representative for the Corporate Debtor that time be granted in order to reconcile the accounts and settle the same. At request, matter is adjourned with the direction to the Corporate Debtor to negotiate with the Operational Creditor, failing which, the Corporate Debtor is directed to file reply before the next date of hearing. Put up on **26.07.2018 at 10.30 A.M.**

  
**(CH. MOHD. SHERIEF TARIQ)**  
MEMBER (JUDICIAL)